

**GOVERNMENT OF INDIA
YOUTH AFFAIRS AND SPORTS
LOK SABHA**

UNSTARRED QUESTION NO:3009
ANSWERED ON:24.04.2012
DOPE OFFENDERS
Vijayan Shri A.K.S.

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) whether the Government is aware of the growing menace of dope offenders in various sports activities in the country;
- (b) if so, the details thereof and the number of cases reported and the action taken against such offenders during each of the last three years and the current year, sports discipline-wise; and
- (c) the steps taken/being taken by the Government to punish such offenders?

Answer

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN)

(a) & (b): Yes, Madam. The details of number of cases reported during last three years and the current year, discipline-wise are as under:-

Sl.No. Discipline Number of positive cases year-wise

2009 2010 2011 2012 (up to March)

1. Athletics 12 15 25 05

2. Basketball 01 01

3. Bodybuilding 29 02 04

4. Boxing 04 06 11 07

5. Cycling 03 02

6. Equestrian 02

7. Football 02

8. Hockey 01

9. Judo 02 02 02 01

10. Kabaddi 32 21

11. Kay & Canoeing 01 03

12. Netball 01

13. Powerlifting 02 12 11

14. Rowing 02 02

15. Rugby 01

16. Shooting 01

17. Soft Tennis 01

18. Swimming 01 03 03

19. Taekwondo 02 01 02

20. Triathlon 01

21. Volleyball 01 01

22. Weightlifting 09 19 20 08

23. Wrestling 05 08 06 03

Total 67 107 116 32

(c) The National Anti Doping Agency (NADA) has promulgated Rules called the "Anti-doping Rules, 2010" to deal with such cases. The Rules provide for specific punishment upto a ban for life, depending on the nature of the offence and also provide for disqualification of individual results.